

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012
(Arising out of impugned final judgment and order dated 09/11/2011
in CWP No. 19405/1986 passed by the High Court Of Judicature at
Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

(IA No.3-with appln. (s) for impleadment)
(OFFICE REPORT ON DEFAULT)

Date : 11/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBER]

For Petitioner(s) Mr. Hemant Sharma,adv.
 Mr. Mushtaq Ahmad,Adv.

For Respondent(s) Mr. Kailash Chand,Adv.

Ms. Dharitry Phookan,Adv.

Mr. Dhruv Sharma,Adv.
Ms. Bharti Tyagi,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioners prays for
deletion of respondent Nos. 14,16, and 18 from the array of
parties. The prayer is allowed at the risk of the
petitioner. The petitioner is directed to amend the cause
title accordingly.

Two weeks' time is granted to cure the defects in the
application for substitution of deceased respondent nos.
1,13, and 19.

I.A.No. 3 for impleadment is rejected.

(SUMAN WADHWA)
AR-cum-PS

(CHANDER BALA)
COURT MASTER